

हमें - अगर وہ دوشی ہیں - تو کیا حکومت ان کے خلاف کوئی قدم اٹھا رہی ہے یا کوئی قدم اٹھایا ہے - اگر ہاں - تو کیا ؟ ]

**Shri M. C. Chagla:** This is a baseless charge. EA Ministry officials have nothing whatever to do with Dr. Teja's case except in helping whichever Ministry is concerned to initiate extradition proceedings. The External Ministry has nothing to do with his transactions or with his work or with his activities.

**श्री मृत्युञ्जय प्रसाद :** पहले यह कहा गया था कि धर्म तेजा के शैयर से सरकार के अपने रुपये वसूल किये जा सकेंगे, किन्तु यह पता नहीं चलता कि उन के पास शैयर्ज कैसे पहुंचे, उन के कितने शैयर्ज कैश के हैं और कितने प्रमोटर्ज शैयर कर के उन्हें दिये गए हैं; अगर प्रमोटर्ज शैयर ज्यादा दिये गए हैं, तो वह तो केवल कागजी हिसाब है, उन से पैसे वसूल नहीं होने वाले हैं; अगर उन्होंने कैश शैयर्ज खरीदे हैं, तो क्या उन की हैसियत इतनी थी कि वह लाखों रुपयों के कैश शैयर्ज खरीद सकते थे अगर नहीं थी, तो उन्होंने कैसे और कहां से इतना रुपया पाया, क्या इस के बारे में कोई जांच पड़ताल हुई है या नहीं ?

**Shri M. C. Chagla:** These are all very important questions, but the hon. Member will realise that it is hardly the External Affairs Ministry that can answer them. If the questions are put to the concerned Ministry, they will probably be able to answer.

**श्री हुकम चन्द कछवाय :** मैं यह जानना चाहता हूँ कि धर्म तेजा की अमरीका में कितनी सम्पत्ति है और इस देश में कितनी सम्पत्ति है और क्या सरकार इन सब सम्पत्तियों

को जल्द कर के अपने कब्जे में लेने का विचार रखती है। मैं यह भी जानना चाहता हूँ कि इस केस में अब तक सरकार कितना खर्च चुकी है और कितना खर्च करने वाली है।

**Mr. Speaker:** I do not think it will be possible to answer such a question with so many details.

**श्री हुकम चन्द कछवाय :** क्या सरकार उस की सब सम्पत्तियों पर कब्जा करने वाली है या नहीं ?

**Mr. Speaker:** This is only about external affairs. They can only answer about the extradition part of it. They cannot answer questions concerning the Transport Ministry.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, मेरा सवाल सीधा है क्या सरकार उस की सम्पत्तियों को जल्द करने का विचार रखती है या नहीं ?

**अध्यक्ष महोदय :** नैक्स्ट क्वेश्चन—  
श्री सी० सी० देसाई ।

#### Pak Claim on Indian Territory

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\*202. **Shri C. C. Desai:**  
**Shri R. Barua:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that Pakistan has claimed some Indian territory on the river Muhuri at Belonia on the Tripura-East Pakistan border;

(b) if so, the reasons advanced by Pakistan Government to claim the said Indian territory; and

(c) the reaction of Government thereto?

**The Minister of External Affairs (Shri M. C. Chagla):** (a) and (b). Yes, Sir. Pakistan has put forth a claim to a small charland on our side of the border which has been formed along the left bank of the river Muhuri near Belonia, due to the shifting of the current. Pakistan has claimed

that this charland has always been in the possession of Pak. Nationals, and falls within Pak. Territory.

(c) The Government of India consider Pakistan's claim to be baseless, as the charland in question belongs to Indian nationals who have been cultivating it for years, and the charland lies inside India. The Government of Pakistan has been informed of our views, and has also been requested to furnish proof of its claim.

**Shri C. C. Desai:** What is the extent of the territory claimed by Pakistan, and of what use is it to them? Is it oli-bearing like the Kutch area, is it purely agricultural, or is there any strategic or military importance attached to this piece of land?

**Shri M. C. Chagla:** This is a very small area. There is no strategic or military importance, but as it is part of our country, we have got to press our claim.

**Shri C. C. Desai:** Will the Government please take a lesson from the Kutch Tribunal Case, and not say that this area is in dispute, because in international arbitration there is no such thing as sheer merit or pure justice, and everything is decided on the basis of compromise between the two possible claimants.

**Shri M. C. Chagla:** We do not say it is under dispute, we say it is our territory.

**Shri C. C. Desai:** We said that in the case of Kutch, and that is how we went to the Kutch Tribunal.

**Shri R. Barua:** May I know whether this area was demarcated and demarcation posts were placed in this area before the claim came?

**Shri M. C. Chagla:** This part of the boundary was not demarcated. Most of the Tripura-Comilla-noakhali sector has been demarcated, but 22 miles of the border still remain undemarcated. As far as I know, this falls with in the undemarcated part.

**Shri Bal Raj Modhok:** In view of the fact that the Pakistan Government has adopted this practice for long that they off and on make claims on our territory, then get that declared disputed and then get something from us, may I know whether it is a fact that ten thanas of Karimganj which were awarded to us by the Radcliffe Award are still in the occupation of Pakistan? Have we made any claim about these thanas to Pakistan since it is our territory; if we have not done so, why not; if we have, what steps have we taken to get it back?

**Shri M. C. Chagla:** I would either require notice of the question, or, if the hon. Member writes to me, I will find out the details.

**श्री कंवरलाल गुप्त :** क्या मंत्री महोदय सदन को यह विश्वास दिलायेंगे कि कच्छ समझौते की तरह से अपने क्षेत्र के बारे में कोई एग्रीमेंट नहीं किया जायेगा और अगर पाकिस्तान लिखने के अलावा कोई भी कदम उठाए, तो उस का ठीक कड़ा जवाब दिया जायेगा ?

**Shri M. C. Chagla:** The only assurance that I can give to the House, and give it most solemnly, is that no agreement will be entered into, no action will be taken which is not in the interests of the country.

**श्री० राम मनोहर लोहिया :** मेरा एक व्यवस्था का प्रश्न है। मंत्री महोदय का प्रा वासन खाली यही है या लोक सभा भी उस में आती है ? "इन्ट्रस्ट आफ दि कंट्री" का कोई मतलब नहीं होता है। जिस को "देश-हित" कहते हैं, उसको मंत्री महोदय बिल्कुल नहीं जानते हैं। इस लिए यहां पर यह साफ होना चाहिए कि लोक सभा की गर्जी के बिना भारत की रत्ती भर भी, एक इंच भी जमीन नहीं दी जायेगी।

**Mr. Speaker:** There is no point of order in this.

**Shri Kanwarlal Gupta:** Let him assure the House, as it is a very important point, that not an inch of land will be given without the consent of the Lok Sabha.

**Shri M. C. Chagla:** Certainly we are not prepared to give one inch of our land to any country, Pakistan or China or anybody else.

**श्री राम मनोहर लोहिया :** लोक सभा की मर्जी के बिना नहीं दी जायेगी ।

**Shri Bal Raj Madhok:** You have been saying that all along, but the fact remains that hundreds and thousands of square miles of territory have been given away, in spite of these declarations. That is why this assurance is needed.

**श्री कंवर लाल गुप्त :** इस सरकार का एक ईंच पचास हजार मील के बराबर है । उस का ईंच इतना लम्बा है ।

**श्री मधु लिमये :** मंत्री महोदय को शाश्वत देना चाहिए कि इस बारे में कोई भी निर्णय करने से पहले लोक सभा को विश्वास में लिया जायेगा ।

**Mr. Speaker:** We cannot discuss all these things on a supplementary.

12.00 hrs.

**Prof. Samar Guha:** Sir, I had the privilege of personally visiting this Muhuri area at Belonia. Although India claims that territory—it is not vast but it is a large territory—as belonging to India, I found that territory had been left as no man's land and our security forces are 3-4 furlongs behind that territory. Why is it? Secondly, according to the Radcliffe line of demarcation between East Bengal and West Bengal and Tripura, there are dozens of such areas which are still in dispute; there are dozens of enclaves which are claimed as Indian territory, particularly bordering on Cooch-Bihar and the district of West Dinajpur....

**Mr. Speaker:** You are explaining the whole case. This is question hour and if you explain the whole case history of it, how can we allow it. To that extent, other Members suffer.

**Shri M. C. Chagla:** I was answering about some specific territory. If any question is asked with regard to other territories. I will be happy to answer if a question is put down. Pakistan has made claims with regard to various parts of our territory and we have rejected them; we have said that they are ours and as I said not a single inch of our territory will be given over to any other country.

**Mr. Speaker:** The question hour is over. Shri Yashpal Singh.

**श्री तुलसीदास जाधव :** प्वाइंट ग्राफ प्रार्डर । अध्यक्ष महोदय, अभी यहाँ सम्माननीय सभासद श्री लिमये ने जो शब्द बदमाश इस्तेमाल किया .

**Mr. Speaker:** That was over long ago.

**Shri Tulshidas Jadhav:** Please listen to me. I shall obey your instructions.

**Mr. Speaker:** After a ruling has been given, I am not prepared to hear on it again. I want the hon. Member to sit down.

**Shri Tulshidas Jadhav:** Let me explain.

**Mr. Speaker:** No, no.

**श्री तुलसीदास जाधव :** अध्यक्ष महोदय, मीरी बात तो सुनें . . .

**श्री हुकम चन्द कछवाय :** मैं प्रार्थना करता हूँ कि इन को बाहर कर दिया जाय ।

**Mr. Speaker:** You must also sit down. It applies to you also. I have given a ruling. If I am wrong, you can explain it to me and you have a right to do so in my Chamber; I am prepared to hear you.... (Interruptions).

Please sit down. May I request you to sit down?

**Shri Tulshidas Jadhav:** I shall show you the rules.

**Mr. Speaker:** The rules are there, I know. Even if I have committed a mistake, you should not question it here. I am prepared to hear you point out to me any mistake later on; if I find that I have made a mistake, I shall myself correct it and apologise that I have committed a mistake. But my ruling cannot be questioned now.

**Prof Samar Guha:** Sir, there is one question....

**Mr. Speaker:** Will you kindly sit down! There is no point of order. I know you want to ask a question. You should consult your leader when you want to do these things. Let us maintain some order here. The new Members would do well to consult their leaders and then do these things. I have called Mr. Yashpal Singh. If proceedings are interrupted like this, how can we function?

**Prof Samar Guha:** Could I not appeal to the Chair about some matters?

**Mr. Speaker:** Not like this. May I request him to sit down?

#### WRITTEN ANSWERS TO QUESTIONS

##### **Production in Hindustan Aeronautics Ltd., Kanpur**

\*203. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that production in the Hindustan Aeronautics Ltd., Kanpur has been very unsatisfactory during the years 1965 and 1966;

(b) if so, whether an inquiry has been instituted to assess the correct position; and

(c) if so, the details thereof?

**The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):**

(a) The production in Hindustan Aeronautics Limited (Kanpur) has not been according to schedule in 1965 and 1966.

(b) No, Sir. The programme of production is being regularly reviewed by Hindustan Aeronautics Limited management and in the Department of Defence Production and everything possible is being done to improve it.

(c) Does not arise.

#### **Ordnance Factories**

\*204. **Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**  
**Shri S. K. Sambandhan:**

Will the Minister of Defence be pleased to state:

(a) the number of Ordnance factories at present in India; and

(b) the progress made so far by the various factories to fulfil the requirements of the country?

**The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):**

(a) Twenty-five.

(b) A statement is laid on the Table of the House.

Production in Ordnance Factories cover a very wide field of activities involving specialised technology including production of ammunition, transport vehicles, supply dropping equipment, clothing and a large range of general stores.

2. In the matter of Arms and Ammunition, in order to modernise rapidly the weapons' system of the Services, the manufacture of a number of